

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Now, the Virtual Court Proceedings Bill, 2024, Shri P. Wilson.

SHRI P. WILSON: Thank you Vice-Chairman, Sir. I seek for leave to introduce a Bill to provide proceedings of all Courts, Tribunals and Commissions to be held virtually along side, apart from regular court, in order to facilitate efficient and timely judicial proceedings, mitigate delays, reduce costs and increase convenience for all parties involved and for matters connected therewith and incidental thereto.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Mr. Wilson, you introduce the Bill by reading the preamble of the Bill.

The Virtual Court Proceedings Bill, 2024

SHRI P. WILSON (Tamil Nadu): Okay, Sir. Sir, I move for leave to introduce a Bill to provide for proceedings of all Courts, Tribunals and Commissions to be held virtually in order to facilitate efficient and timely judicial proceedings, mitigate delays, reduce costs and increase convenience for all parties involved and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted.

SHRI P. WILSON: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Now, the Constitution (Amendment) Bill, 2024 (amendment of articles 124, 217 and 224), Shri P. Wilson to move for leave to introduce the bill.

SHRI P. WILSON (Tamil Nadu): Sir, after the Constitution came into force, for last 75 years, the only place where the reservation is denied is the higher judiciary. We have no reservation in the appointment of the High Court judges and Supreme Court judges. Therefore, Sir, I have brought a Bill which aims to provide social diversity in the appointment of judges of the High Court and Supreme Court by giving reservations to the members of the Scheduled Caste, Scheduled Tribe and OBC. I seek leave to introduce a Bill to provide reservation by amending Article 124, 217 and

224. And, if this Bill is accepted, certainly there will be a reservation in the appointment of judges for the High Court and Supreme Court.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Mr. Wilson, you introduce the Bill by reading the preamble of the Bill.

The Constitution (Amendment) Bill, 2024 (amendment of articles 124, 217 And 224)

SHRI P. WILSON (Tamil Nadu): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI P. WILSON: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Now, the Constitution (Amendment) Bill, 2024 (insertion of new article 21-B and substitution of article 39-A), Dr. V. Sivadasan.

DR. V. SIVADASAN: Sir, I move for leave to introduce a Bill further to amend the Constitution of India. The State shall ensure free legal aid to all citizens who are in need of it.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Dr. Sivadasan, you introduce the Bill by reading the preamble of the Bill.

The Constitution (Amendment) Bill, 2024 (insertion of new article 21- B and substitution of article 39-A)

DR. V. SIVADASAN (Kerala): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

DR. V. SIVADASAN: Sir, I introduce the Bill.